

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

24. IA 3843(MB)2022
IN
C.P. (IB)/956(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.07.2024**

Name of the Party: State Bank Of India (Creditor) Through
The Resolution Professional
Vs
Mrs. Pradnya Vinod Dhumal

Section 95(1), 60(2) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Priyank Jadav a/w Adv. Ayush J. Rajani for the Applicant/ Resolution Professional present through physical mode.

IA-3843(MB)2022

1. This is an Application filed u/s 60(2) by the Applicant seeking an appropriate direction against the Respondent No. 2 to make the payment of CIRP cost incurred.
2. On going through the order file, this Bench noticed that after issuance of notice, there was no representation on the part of the Respondent No. 2.
3. This Bench directs the Respondent No. 2 to make the payment to the Resolution Professional within two weeks from the date of receipt of order.
4. In view of aforesaid direction(s), the present Application is **partly allowed** and disposed of in terms of prayer clause-c.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/